

By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-03/2022/ 9403 /A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malaya Deb,
Presiding Officer/Member,
Motor Accident Claims Tribunal,
Nalbari

Dated Guwahati the 2nd November, 2022

Subject: Avail Earned Leave and HTC .

Reference:- Your letter No. MACT/N/365 dated 21.10.2022

Madam,

With reference to the above, I am directed to inform you that, you have been granted Earned Leave w.e.f. 03.11.2022 to 17.11.2022 and also you are allowed to avail Home Travel Concession (HTC) for the current block period of 2022-2023 for the journey to your home town Silchar along with your mother (subject to fulfilling the criteria as dependent family member of your mother). Further, your prayer for cancellation of HTC, which was granted earlier by this Hon'ble court, vide this Registry's letter No. HC.VII-03.2022/7972/A dated 16.09.2022, has been approved..

You are, further, directed to hand over charge of your Cour and Office to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari before proceeding on Earned Leave and availing HTC.

Yours faithfully,

- Sd -


REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2022/ 9404 - 9407 /A.

Dated. 02.11.2022

Copy to :-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The District & Sessions Judge, Nalbari, Assam for information and necessary action.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


2/11/2022
REGISTRAR (VIGILANCE)